

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ADAAB HOTELS LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	ADAAB HOTELS LIMITED
2. Date of incorporation of corporate debtor	24 July, 1996
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101DL1996PLC080605
5. Address of the registered office and principal office (if any) of corporate debtor	81, Sri Aurobindo Marg, Adchini, New Delhi- 110017
6. Insolvency commencement date in respect of corporate debtor	6 th November, 2019
7. Estimated date of closure of insolvency resolution process	3 rd May, 2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Atul Kumar IP Registration No.: IBBI/IPA-002/IP-N00357/2017-18/11007
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-17 4 th Floor, Jangpura Extn, New Delhi – 110014 E-mail: atuladv@gmail.com ; Mobile: 9810431518
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: B-17 4 th Floor, Jangpura Extn, New Delhi – 110014 E-mail: atuladv@gmail.com ; Mobile: 9810431518
11. Last date for submission of claims	20 November, 2019 [14 days from the date of appointment of IRP]
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	The Relevant Forms for submission of the claims can be downloaded from https://www.ibbi.gov.in Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Adaab Hotels Limited on 6th November, 2019.

The creditors of Adaab Hotels Limited are hereby called upon to submit their claims with proof on or before 20nd November, 2019 to interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: November 09, 2019
Place: New Delhi



Atul Kumar

Interim Resolution Professional

IP Regn. No: IBBI/IPA-002/IP-N00357/2017-18/11007